

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 34/AM12
HELD ON 23.11.2011
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, JOINT DGFT

Meeting No. 34/87-NC-7/2011 of NORMS COMMITTEE (NC-7) dealing with 'Plastic & Rubber Products' held on 23.11.2011 under the Chairmanship of Dr. L.B. Singhal, Jt. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Ms. S. Latha, Deputy DGFT and Convener
- 2) Shri A.K. Aggarwal, Addl. Industrial Adviser, D/o C&PC
- 3) Shri S.S.Bose, Senior Development Officer, DIPP
- 1) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. 33/AM12 held on 16.11.2011.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-165	NC No.: 34/AM12 Dated: 23.11.2011	Status: Deferred
DIAB CORE MATERIALS PVT. LTD.		
Hqrs. File No.	RLA File No.	Licence No. & Date
01/87/50/244/AM10/DES-VII	04/24/40/88/AM10	0410108652 dated 19.10.2009
01/87/50/534/AM11/DES-VII	04/24/40/353/AM11	0410122928 dated 25.03.2011
01/87/50/62/AM12/DES-VII	04/24/40/56/AM12	0410124442 dated 27.05.2011

Request: Enhancement in the quantity of Import Items.

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 30.09.2011. This was followed by reminder on 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are still awaited.

Deferred for two weeks.

Case No. A-166	PYRAMID PLASTICS	Status: Deferred
NC No.: 34/AM12 Dated: 23.11.2011	HQ F. No. 01/87/162/00311/AM11/DES-VII	

Request: Fixation of new Standard Input-Output Norms (SION) for the
made of Thermo Plastics Elastomer (TPE) Grade Injection Moulding”.

Export Product ‘Article

Decision: The firm had submitted its reply vide letter dated 10.11.2011, a copy of which has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are still awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.: 6/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00085/AM12/	RLA File :04/24/040/00225/AM11/	Lic.No/Date:0410124424 26.05.2011	Defer Date:07.12.2011
	Decision: A copy of application was forwarded to D/o C&PC on 24.06.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

2	Case No.: 7/13/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00086/AM12/	RLA File :04/24/040/00226/AM11/	Lic.No/Date:0410124425 26.05.2011	Defer Date:07.12.2011
	Decision: A copy of application was forwarded to D/o C&PC on 24.06.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

	Case No.: 13/15/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00114/AM12/	RLA File :03/95/040/00173/AM12/	Lic.No/Date:0310635302	Defer

3			09.06.2011	Date:07.12.2011
	Decision: A D/L No. 46011/62/2011-PC.II dated 12.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 31.10.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:2/13/87-ALC1/2011	Party Name:RMG POLYVINYL INDIA LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00081/AM12/	RLA File :05/24/040/00064/AM12/	Lic.No/Date:0510293595 16.06.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 06.09.2011. Comments of D/o C&PC are still awaited.			

5	Case No.:10/13/87-ALC1/2011	Party Name:INK & PRINT	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00089/AM12/	RLA File :05/23/040/00061/AM12/	Lic.No/Date:0510294337 22.06.2011	Defer Date:14.12.2011
	Decision: A Deficiency letter was issued to firm on 21.09.2011. This was followed by reminder on 15.11.2011 giving 15 days time for submission of information. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

6	Case No.:11/14/87-ALC1/2011	Party Name:FUTURA POLYESTERS LIMITED,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00100/AM12/	RLA File :04/24/040/00091/AM12/	Lic.No/Date:0410125321 27.06.2011	Defer Date:07.12.2011
	Decision: A copy of application was forwarded to D/o C&PC on 24.06.2011. This was followed by D.O. reminders on 10.08.2011, 25.08.2011, 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

7	Case No.:23/15/87-ALC1/2011	Party Name:ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00124/AM12/	RLA File :05/24/040/00118/AM12/	Lic.No/Date:0510295759 05.07.2011	Defer Date:14.12.2011
	Decision: A Deficiency letter was issued to firm by DGFT on 07.10.2011. This was followed by reminder on 02.11.2011 giving 15 days time for submission of information. The requisite information is still awaited from the firm. Hence, the Committee decided to issue Final Reminder to firm giving 15 days time to furnish reply. In case the reply is not received within the stipulated period, the Committee would be constrained to reject the case with direction to firm to pay the Customs duty and applicable interest for regularization of the licence.			

8	Case No.:1/23/87-ALC1/2011	Party Name:ELKAY CHEMICALS PVT.LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00187/AM12/	RLA File :31/24/040/00216/AM11/	Lic.No/Date:3110049143 11.07.2011	Defer Date:14.12.2011
	Decision: A D/L No. 46011/87/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 21.10.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to give another reminder to firm giving them 15 days time for submission of information.			

9	Case No.:1/22/84-ALC3/2011	Party Name:SACOS INDIGO PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/84/050/00162/AM12/	RLA File :11/24/040/00075/AM11/	Lic.No/Date:1110025235 15.07.2011	Defer Date:07.12.2011
	Decision: A D/L No. 46011/92/2011-PC.II dated 17.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 15.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm.			

10	Case No.:12/21/87-ALC1/2011	Party Name:GLENROCK RUBBER PRODUCTS PVT. LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00182/AM12/	RLA File :10/24/040/00027/AM12/	Lic.No/Date:1010044433 22.07.2011	Defer Date:14.12.2011
	Decision: A Deficiency letter was issued to firm on 21.10.2011 asking for certain information as asked for by DIPP. This was followed by reminder on 15.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

11	Case No.:2/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00167/AM12/	RLA File :07/24/040/00133/AM12/	Lic.No/Date:0710080860 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

12	Case No.:3/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00168/AM12/	RLA File :07/24/040/00134/AM12/	Lic.No/Date:0710080854 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

13	Case No.:4/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00169/AM12/	RLA File :07/24/040/00138/AM12/	Lic.No/Date:0710080855 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

14	Case No.: 5/20/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00170/AM12/	RLA File :07/24/040/00139/AM12/	Lic.No/Date:0710080856 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

15	Case No.: 8/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00178/AM12/	RLA File :07/24/040/00132/AM12/	Lic.No/Date:0710080859 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

16	Case No.: 9/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00179/AM12/	RLA File :07/24/040/00135/AM12/	Lic.No/Date:0710080858 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of D/o C&PC are still awaited.			

17	Case No.: 10/21/87-ALC1/2011	Party Name:ASHIRVAD PIPES PVT LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00180/AM12/	RLA File :07/24/040/00137/AM12/	Lic.No/Date:0710080857 25.07.2011	Defer Date:07.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2011. Comments of			

D/o C&PC are still awaited.

18	Case No.:4/19/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00159/AM12/	RLA File :03/94/040/00359/AM12/	Lic.No/Date:0310644909 28.07.2011	Defer Date:14.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.11.2011. Comments of D/o C&PC are still awaited.			

19	Case No.:8/19/87-ALC1/2011	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00163/AM12/	RLA File :04/24/040/00123/AM12/	Lic.No/Date:0410126763 03.08.2011	Defer Date:07.12.2011
	Decision: A copy of application was forwarded to D/o C&PC on 09.08.2011. This was followed by D.O. reminders on 21.10.2011 and 01.11.2011 for furnishing comments expeditiously. Comments of D/o C&PC are awaited.			

20	Case No.:3/24/87-ALC1/2011	Party Name:NEXGEN FLUOROPOLYMERS PVT. LTD	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00194/AM12/	RLA File :05/24/040/00171/AM12/	Lic.No/Date:0510299303 11.08.2011	Defer Date:07.12.2011
	Decision: A D/L No. 46011/88/2011-PC.II dated 03.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:15/21/87-ALC1/2011	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
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21	HQ File :01/87/050/00185/AM12/	RLA File :03/95/040/00368/AM12/	Lic.No/Date:0310648697 16.08.2011	Defer Date:14.12.2011
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.11.2011. Comments of D/o C&PC are still awaited.			

22	Case No.:2/23/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00188/AM12/	RLA File :03/94/040/00205/AM12/	Lic.No/Date:0310650116 24.08.2011	Defer Date:14.12.2011
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.11.2011. Comments of D/o C&PC are still awaited.				

23	Case No.:3/23/87-ALC1/2011	Party Name:ASHLAND INDIA PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00189/AM12/	RLA File :03/94/040/00402/AM12/	Lic.No/Date:0310650121 24.08.2011	Defer Date:14.12.2011
Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 15.11.2011. Comments of D/o C&PC are still awaited.				

24	Case No.:1/30/87-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00227/AM12/	RLA File :03/94/040/00437/AM12/	Lic.No/Date:0310650490 25.08.2011	Defer Date:14.12.2011
Decision: A D/L No. 46011/93/2011-PC.II dated 15.11.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.				

25	Case No.:2/26/87-ALC1/2011	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00210/AM12/	RLA File :02/24/040/00088/AM12/	Lic.No/Date:0210164976 30.08.2011	Defer Date:14.12.2011
	Decision: A D/L No. 46011/71/2004-PC.II dated 12.10.2011 was issued by D/o C&PC to firm. This was followed by reminder from DGFT on 02.11.2011 giving 15 days time for submission of information. Reply still awaited from the firm. Hence, the Committee decided to give another reminder to firm giving them 15 days time for submission of information.			

26	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:14.12.2011
	Decision: A D/L No. 46011/34/2010-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.			

27	Case No.:2/31/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00237/AM12/	RLA File :32/24/040/00030/AM12/	Lic.No/Date:3210049870 14.09.2011	Defer Date:14.12.2011
	Decision: A D/L No. 46011/97/2006-PC.II dated 21.11.2011 was issued by D/o C&PC to firm. It was decided by the Committee to issue a reminder to firm giving 15 days time for submission of information.			

28	Case No.:2/27/87-ALC1/2011	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00215/AM12/	RLA File :31/83/040/00124/AM12/	Lic.No/Date:3110050483 21.09.2011	Defer Date:14.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 15.11.2011. Comments of D/o C&PC are awaited.			

Case No.:13/34/87-ALC1/2011	Party Name:SAKATA INX (INDIA) LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Approved
HQ File :01/87/050/00263/AM12/	RLA File :05/24/040/00186/AM12/	Lic.No/Date:0510304884 11.10.2011	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB (in Currency of realisation)</i>
1	39095000	62/0- POLYURETHANE RESIN CONTAINS 30% +/- 1% RESIN/ TOTAL SOLID CONTENT IN RELEVANT SOLVENTS	81260.000	K.G	17399160.00	386648.00 US\$
				Total	17,399,160.00	386,648.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072090	POLYOL RESIN GX-40K/POLYOL RESIN GX-20K	20315.000	K.G	7620454.00	165662.05 US\$	Value & Qty
2	29299010	DI-ISOCYANATE (DESMODUR-I)	3265.840	K.G	1725225.00	37504.90 US\$	Value & Qty
3	29212990	DABCO (TRIETHYLENE DIAMINE)	24.380	K.G	60443.00	1313.97 US\$	Value & Qty
4	29213090	DIAMINE (VESTAMIN IPD)	621.640	K.G	271377.00	5899.51 US\$	Value & Qty
5	29153990	N-PROPYL ACETATE	47008.910	K.G	4825958.00	104912.13 US\$	Value & Qty
6	29059000	AMINES	358.030	K.G	16469.00	358.03 US\$	Value & Qty
7	29051220	ISOPROPYL ALCOHAL (IPA)	11985.850	K.G	882159.00	19177.36 US\$	Value & Qty
				Total	15,402,085.00	334,827.95	

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 46/87-ALC1/2010 dated

21.02.2011, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Resin containing 30%+/-1% Resin/Total Solid Content in Relevant Solvents	1 kg	1. Polyol (GX-40K/GX-20K)	0.2500 kg
		2. Diisocyanate (Desmodur-1)	0.0401 kg
		3. Dabco (Triethylene Diamine)	0.0003 kg
		4. Diamine (Vestamine IPD)	0.0076 kg
		5. N-Propyl Acetate	0.5785 kg
		6. Isopropyl Alcohol	0.1475 kg
		7. Amines	0.0044 kg

30	Case No.:9/34/87-ALC1/2011	Party Name:PYRAMID PLASTICS	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00259/AM12/	RLA File :03/95/040/00476/AM12/	Lic.No/Date:0310659446 13.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

31	Case No.:10/34/87-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00260/AM12/	RLA File :03/95/040/00536/AM12/	Lic.No/Date:0310659423 13.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are			

	awaited.
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32	Case No.:16/34/87-ALC1/2011	Party Name:MANJUSHREE TECHNOPACK LTD,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00266/AM12/	RLA File :07/24/040/00259/AM12/	Lic.No/Date:0710083220 13.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

33	Case No.:11/34/87-ALC1/2011	Party Name:MULTIBASE INDIA LIMITED,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00261/AM12/	RLA File :03/95/040/00566/AM12/	Lic.No/Date:0310660403 18.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

34	Case No.:4/34/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00254/AM12/	RLA File :05/24/040/00247/AM12/	Lic.No/Date:0510305864 19.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

35	Case No.:5/34/87-ALC1/2011	Party Name:SPERRY PLAST LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00255/AM12/	RLA File :05/24/040/00248/AM12/	Lic.No/Date:0510305865 19.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are			

awaited.

36	Case No.:6/34/87-ALC1/2011	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00256/AM12/	RLA File :03/95/040/00607/AM12/	Lic.No/Date:0310661427 21.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

37	Case No.:15/34/87-ALC1/2011	Party Name:SWASTIK POLYMERS	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00265/AM12/	RLA File :05/24/040/00254/AM12/	Lic.No/Date:0510306393 21.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

38	Case No.:14/34/87-ALC1/2011	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00264/AM12/	RLA File :05/24/040/00253/AM12/	Lic.No/Date:0510306669 25.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

39	Case No.:2/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00252/AM12/	RLA File :02/24/040/00039/AM12/	Lic.No/Date:0210168301 31.10.2011	Defer Date: 07.12.2011

Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.

40	Case No.: 3/34/87-ALC1/2011	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00253/AM12/	RLA File :02/24/040/00074/AM12/	Lic.No/Date:0210168300 31.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

41	Case No.: 17/34/87-ALC1/2011	Party Name:V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00267/AM12/	RLA File :32/24/040/00036/AM12/	Lic.No/Date:3210050579 31.10.2011	Defer Date: 07.12.2011
	Decision: A copy of application has been forwarded to D/o C&PC on 17.11.2011. Comments of D/o C&PC are awaited.			

42	Case No.: 1/34/87-ALC1/2011	Party Name:DSM INDIA PVT. LTD	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00251/AM12/	RLA File :31/83/040/00151/AM12/	Lic.No/Date:3110051359 09.11.2011	Defer Date: 14.12.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

	Case No.: 7/34/87-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00255/AM12/	RLA File :02/24/040/00074/AM12/	Lic.No/Date:0210168300 31.10.2011	Defer Date: 07.12.2011

43	HQ File :01/87/050/00257/AM12/	RLA File :03/94/040/00719/AM12/	Lic.No/Date:0310665047 15.11.2011	Defer Date: 14.12.2011
Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.				

44	Case No.:8/34/87-ALC1/2011	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00258/AM12/	RLA File :03/95/040/00316/AM12/	Lic.No/Date:0310665098 15.11.2011	Defer Date: 14.12.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

45	Case No.:12/34/87-ALC1/2011	Party Name:ROMIT RESINS PVT.LTD	Meet No/Date:34/87-ALC1/2011 23.11.2011	Status: Deferred
	HQ File :01/87/050/00262/AM12/	RLA File :03/95/040/00660/AM12/	Lic.No/Date:0310664949 15.11.2011	Defer Date: 14.12.2011
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

4. It was also decided to send a D.O. letter at Chairman level to Shri Sanjeev Kumar, Deputy Secretary (PC), Deptt. of C&PC in respect of those online cases, which are pending for more than four months due to non-receipt of technical comments.

Meeting ended with thanks to Chair and all participants.
